ITEM NO.9 COURT NO.7 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 25732/2022

(Arising out of impugned final judgment and order dated 06-04-2022 in OA No. 136/2020 & 24-05-2022 in RA No. 14/2022 passed by the National Green Tribunal)

UNION OF INDIA Petitioner(s)

VERSUS

VETERANS FORUM FOR TRANSPARENCY IN PUBLIC LIFE & ORS. Respondent(s)

(IA No.143971/2022-CONDONATION OF DELAY IN FILING and IA No.143972/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-10-2022 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Ms. Aishwarya Bhati, ASG
Ms. Chitrangda Pashtrawara, Adv.
Mr. Balendu Shekhar, Adv.
Ms. Shagun Thakur, Adv.
Mr. Gurmeet Singh Makker, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Learned counsel for the appellant submits that after the draft Notification dated 23.01.2022 came in the public domain there was a lot of discussion and the Expert Committee also recommended certain parameters as it is evident from the report dated 09.12.2020 but so far as the Active Pharmaceutical Ingredients (API) and antibiotics residue(AMR) are concerned, the Committee was of the opinion that

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Date: 19.10.2022 19:35:24 IST
Reason:

looking to the complexity and non-availability of any universally accepted sandardized method to test API/AMR, it was proposed to remove the proposed norms of API/AMR from the additional parameter and after active consideration consciously it was not incorporated when the final Notification came to be notified on 06.08.2021.

In the given facts and circumstances, the direction of the Tribunal to continue with the draft Notification so far as API/AMR is concerned, needs to be interfered by this Court.

Delay condoned.

Appeal admitted. Issue notice.

In the meanwhile, there shall be stay of operation of the impugned orders dated 06.04.2022 & 24.05.2022. passed by the National Green Tribunal.

(MONIKA DEY)
COURT MASTER (NSH)

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS